

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:1572
ANSWERED ON:29.11.2000
INTER-STATE WATER DISPUTE
RAMESHWAR DUDI

Will the Minister of WATER RESOURCES be pleased to state:

- (a) whether the Union Government are aware that the Punjabis using large scale water from the canals of Rajasthan without a legal entitlement;
- (b) if so, the facts thereof;
- (c) whether the Union Government are contemplating to intervene in the matter; and
- (d) if so, the action taken/proposed to be taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SMT. BIJOYA CHAKRAVARTY)

(a) & (b) Union Government has been informed by the Government of Rajasthan that although in terms of volume of water, Rajasthan is receiving water as per the shares envisaged in the 31-12-1981 Ravi-Beas Agreement and the Bhakra Nangal Agreement 1959, but in terms of flow, the supplies to Rajasthan are not in accordance to the regulation pattern fixed by the Bhakra Beas Management Board and the indents placed with Punjab.

(c) & (d) Chief Minister of Punjab has been requested to look into the issues and take appropriate action. It has also been suggested to the Government of Rajasthan that the issue could be discussed in the inter-State meeting of the Chief Ministers of Punjab, Haryana and Rajasthan.